

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 423  
TO BE ANSWERED ON 06.02.2025**

**CONDITION OF GIG WORKERS**

**423. SHRI A. D. SINGH:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether gig workers are not getting the local living wages in many cities of the country;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether it is a fact that these gig workers do not even have the rights to represent collectively in any forum; and**
- (d) if so, the reasons therefor and the efforts undertaken by Government to restore their rights for local wages and collective representation?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**As per the Code, the gig worker has been defined as a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.**

**The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.**

**The Ministry of Labour & Employment has undertaken extensive stakeholder consultation and, in this process, deliberations have also taken place with various gig & platform workers' representatives & associations.**

**Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.**

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